Nutrition given to the beneficiaries, e-learning courses for AWWs/AWHs, setting up of state-of-the art Quality Control Laboratories at four regional centres, etc. These are few to count but the process of reforms is a continuous one.

Recently, the Government has approved setting up of National Nutrition Mission which has a number of new components contributing to the improved services under the Anganwadi Services *i.e.* monitoring of the scheme through Common Application Software, introducing incentive for better performing States, provision of incentives for AWWs for using Smartphone, etc.

(b) Ministry of Women and Child Development while conveying the approval of Annual Programme Implementation Plan (APIP) 2017 proposals submitted by the States/UTs for Anganwadi Services Scheme under the Umbrella Integrated Child Development Services Scheme has asked the States/UTs to immediately undertake head count of the beneficiaries. This has been done to eliminate the number of ghost beneficiaries.

Under the Anganwadi Services Scheme, 5-tier monitoring and review mechanism is already in place at National, State, District, Block and Anganwadi Levels.

Disbursal of compensation under Nirbhaya scheme

1260. DR. SANJAY SINH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that since inception of Nirbhaya Scheme, there has been utter confusion over disbursal of compensation;

(b) if so, the coordination process among the Ministries of Finance, Women and Child Development and Home Affairs;

(c) the disbursement of funds and requests pending under the scheme, State-wise; and

(d) the action proposed to be taken by Government for speedy justice to the victims?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) No, Sir.

(b) to (d) Government of India has set up a dedicated fund called "Nirbhaya Fund" in 2013, for implementation of initiatives aimed at enhancing the safety and

security for women in the country. As per guidelines of Ministry of Finance (DEA), an Empowered Committee (EC) was constituted under the Chairmanship of Secretary, WCD for appraising various schemes/projects proposed by the Ministries/Departments to be funded from the Nirbhaya Fund. Nirbhaya Fund is regularly reviewed and monitored by the Government of India.

As per Section 357A of Cr.P.C, every State Government in co-ordination with the Central Government is required to prepare a Victim Compensation Scheme for providing funds for the purpose of compensation to the victim or his dependents who have suffered loss or injury as a result of the crime and who require rehabilitation. All the States/Union Territories have notified Victim Compensation Scheme in their respective State/UT.

In view of the disparity in quantum of compensation notified by different States/ UTs for victims of similar crimes, the Government of India has set up a Central Victim Compensation Fund (CVCF) with an initial corpus fund of ₹ 200 crore from the Nirbhaya Fund for supporting States/UTs towards the implementation of Victim Compensation Scheme framed under section 357A CrPC. Under the CVCF scheme, financial assistance of ₹ 200 crores as one time grant has been released to all the States/UTs in 2016-17 to supplement and support the Victim Compensation Scheme notified by the State/UT Administrations. States/UTs further release the funds to victims on their own and are not required to furnish their proposals to the Central Government for approval. Applications for compensation from victims are made to the, States/UTs directly. The State/UT-wise details of funds sanctioned are given in the Statement.

Statement

Details of amount allocated and released to States/UTs

Name of State/UT	Amount allocated & released (in Lakh)
1	2
Andhra Pradesh	662
Arunachal Pradesh	33
Assam	860
Bihar	722
Chhattisgarh	685

1	2
Goa	50
Gujarat	390
Haryana	550
Himachal Pradesh	120
Jammu and Kashmir	170
Jharkhand	450
Karnataka	995
Kerala	760
Madhya Pradesh	2180
Maharashtra	1765
Manipur	34
Meghalaya	50
Mizoram	48
Nagaland	10
Odisha	1060
Punjab	410
Rajasthan	1545
Sikkim	23
Tamil Nadu	565
Telangana	590
Tripura	115
Uttar Pradesh	2810
Uttarakhand	125
West Bengal	1265
Andaman and Nicobar Islands	15
Chandigarh	23
Dadra and Nagar Haveli	10

1	2
Daman and Diu	10
Delhi UT	880
Lakshadweep	10
Puducherry	10
TOTAL	20000

ASSOCHAM-EY report on malnourished kids

1261. DR. SANJAY SINH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is fact that India has the largest number of malnourished kids in the world;

(b) if so, the details of ASSOCHAM-EY report thereon; and

(c) the proposals and programmes of Government to overcome the situation and to supply adequate balanced food?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) As per the report of "The State of The World's Children, 2017, published by UNICEF, which compares data for 202 countries, the prevalence of stunting in India is 38%, which is not the largest in the world.

(b) The ASSOCHAM-EY report entitled "Bridging the gap: Tapping the agriculture potential for optimum nutrition," has used data from various sources including the National Family Health Survey - 4 (2015-16). In the concluding chapter, the report *inter alia* states that a large part of India continues to consume non-nutritious, non-balanced food either in the form of under nutrition, over nutrition or micronutrient deficiencies and to cater to the large unmet need of both macronutrients and micronutrients, India will need to bring about both policy and practice level reforms that ensure easy access of low cost and nutritious food to the people. Further, the report stresses that it is critical to work toward creating awareness among the community on the importance of a balanced and diverse diet and empowering women to make smarter nutrition choices.

(c) This Ministry is implementing Anganwadi Services under the Umbrella ICDS Scheme. Under the Scheme, supplementary nutrition is provided to Children under 6